

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.33 of 2001.

Monday this the 28th day of May 2001.

CORAM:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

A.Lalitha Bai,
(Retired Head Clerk, Employees' Provident Fund), 'Karthika', T.C.10/926 (9), Vivekanandapuram Lane, Mannamoodu, Peroorkada, Thiruvananthapuram. Applicant

(By Advocate M/s Santhosh & Rajan)

vs.

1. Union of India, represented by the Secretary, Ministry of Labour New Delhi.
2. The Central Board of Trustees, Employees' Provident fund, New Delhi, represented by its Chairman, Shrama Sakthi Bhavan, New Delhi.
3. The Central Provident Fund Commissioner, Bhavishya Nidhi Bhavan, Bhikaji Cama Place, New Delhi-1.
4. The Oriental Insurance Company Ltd., represented by Senior Divisional Manager, Divisional Office No. I, (Code No. 21110), Jeevan Vihar, 3rd floor, Sansad Marg, New Delhi-1.

(By Advocate Shri K.R.Rajkumar,ACGSC(R-1)
(By Advocate Shri N.N.Sugunapalan (R.2&3)

The application having been heard on 28th May 2001,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

The O.A. has been filed for setting aside A-3 communication given to the applicant and for reimbursement of the medical claim and for a declaration that the non-reimbursement of the medical claim is illegal, and for other consequential benefits.

2. The respondents have filed a reply statement indicating that the claim made by the applicant has been settled and payment made to him on 15.1.2001 and therefore, nothing more remains in this O.A. The above submission is recorded. As the claim of the applicant has been settled, the application is closed without any further directions and without any order as to costs.

Dated 28th May, 2001.



T.N.T. NAYAR
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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A-3: True copy of letter No.P.V.12/2/89/CGHS/Vol.IV (Pt.)/98152
dated 12.1.2000 of the Employees Pfovident Fund Organisation